

Minority Action Committee was considered in the third meeting held in April 1978. The Vice Chancellor of the Aligarh Muslim University along with two other members of the teaching staff of the University also met the Commission. The Commission also considered some representations and also a reference from the Government of Uttar Pradesh on the continuance or otherwise of the State Minorities Commission in the third meeting. The report of the Commission on the Aligarh Muslim University (Amendment) Bill 1978 was also discussed in the two *ad-hoc* meetings in May 1978. In the fourth meeting held on the 10th August, 1978, after its reconstitution and expansion, the Commission discussed in general the progress of action on various items of previous meeting and some other administrative and procedural matters. In an *ad-hoc* meeting on the 14th August, 1978, the Commission considered the Constitution (Forty-Sixth Amendment) Bill, 1978.

Census of Ex-Servicemen

2225. SHRI GURUDEV GUPTA:
SHRIMATI HAMIDA HABIB
ULLAH:
SHRI PRAKASH MEHROTRA:
SHRI BHIM RAJ:
SHRI SAWAISINGH SOSO-
DIA:

Will the Minister of DEFENCE be pleased to state:

(a) when the last census of ex-servicemen and their dependents was undertaken by Government;

(b) what was the number of ex-servicemen at that time; and

(c) by when Government propose to undertake the next census in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (c) The census of ex-servicemen is being

collected through the State Governments. It is in progress in most of the States. Details of census in the following states are as under:

Haryana	1,38,462
Himachal Pradesh	71,339
Assam	36,200
West Bengal	55,370
Gujarat.	6,790

Juvenile Delinquents

2226. SHRI GURUDEV GUPTA:
SHRI PRAKASH
MEHROTRA:
SHRIMATI HAMIDA
HABIBULLAH:
SHRI BHIM RAJ:
SHRI SAWAISINGH
SISODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of cases of juvenile delinquency leading to crime which came to Government's notice during the last three years year-wise, both in the case of boys and girls; and

(b) what remedial measures Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b) The requisite information is being collected and will be laid on the Table of the House as soon as possible.

Review of freedom fighter's pension

2227. SHRI GURUDEV GUPTA:
SHRI PRAKASH
MEHROTRA:
SHRIMATI HAMIDA
HABIBULLAH:
SHRI BHIM RAJ:
SHRI SAWAISINGH
SISODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to review certain matters connected

with the freedom fighters' pension; and

(b) if so, which are the main issues proposed to be so reviewed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) Yes, Sir.

(b) In what form the scheme for the grant of pension to freedom fighters should be continued, if at all.

Danger to bus services in the Raniganj-Kulti area

2228. SHRI KALYAN ROY:
SHRI BIR CHANDRA DEB
BURMAN:

Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to a news item which appeared in the Ananda Bazar Patrika of the 8th August, 1978, under the caption "Raniganj-Kulti area dangerous for bus services" regarding the unsafe conditions in mines and surrounding areas because of failure of the colliery managements to take proper measures for stowing the abandoned mines with sand;

(b) if so, what are details in this regard;

(c) what is the extent of subsidence in the Raniganj and Kulti area during the last two years till August, 1978 and including the names of mines and areas and effect thereby;

(d) whether it is a fact that a large number of colliery employees and villagers are leaving the area for safer zones;

(e) if so, what are the details in this regard;

(f) whether one of the factors responsible for this situation is the failure of colliery managements to put adequate amount of sand in coal mines; and

(g) what are the names of coal mines in the Raniganj-Kulti coal belt which have been warned or prosecuted during the last three years by the Directorate General of Mines Safety for inadequate stowing of sand?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (g) The information is being collected and will be laid on the Table of the House.

Second Hooghly Bridge

2229. SHRI KALYAN ROY:
SHRI BIR CHANDRA DEB
BURMAN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to a news item which appeared in the 'Ananda Bazar Patrika' of the 8th August, 1978, under the caption "Second Hooghly Bridge—Representation to Central Government for speedy construction";

(b) if so, what are details in this regard and what action Central Government have taken in the matter;

(c) whether it is a fact that the Calcutta Port Commissioners and the B.B.J., both of which are Central Government Organisations, have been entrusted with the construction of the second bridge;

(d) what are the reasons for the delay in the construction of the bridge and who are responsible for it;

(e) what is the total cost involved in the construction of the bridge; and

(f) whether Government propose to take early steps to complete the construction of the above bridge by removing the obstacles; if so, what are the details thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No such report has been received from the State Gov-